

SLP(C)No. 17182 OF 2001

ITEM No.1

Court No. 6

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17182/2001

(From the judgement and order dated 21/09/2001 in WP 1658/2001
of The HIGH COURT OF BOMBAY)

K.S. BHOIR

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned judgt.
and intervention)

(With prayer for interim relief)

(FOR FINAL DISPOSAL)

With SLP (C) Nos.17423-17425/2001@@

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(With appln. for exem. from filing c/c of the impugned judgment)

(With prayer for interim relief)

(FOR FINAL DISPOSAL)

AND CIVIL APPEAL NO. 6167/2001@@

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(With appln. for early hearing)

Date : 30/10/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE

HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. TR Andharujina, Sr.Adv.

In SLP 17182/01: Ms. Indu Malhotra,Adv.

Mr. Harsh Desai, Adv.

Mr. Raj Shekhar Rao,Adv.

Ms. Shyel Trehan,Adv.

In SLPs.17423-25/01: Mr. Vijay Kumar, Adv.

Ms. Sangeeta Kumar, Adv.

In C.A.No. 6167/2001 Mr. Harish N. Salve,SG.

Mr. UU Lalit,Adv.

Mr. Kumbhkoni,Adv.

Mr. SV Deshpande,Adv.

For Respondent (s)

No. 4: Mr. Mahesh Agarwal,Adv.

No. 14: in Mr. Rishi Agarwal, Adv.

SLP 17182 Mr. Alok Agarwal, Adv.

Mr. EC Agrawala, Adv.

contd.....2/-

For State in
SLP 17182/01: Mr. VA Bobde, Sr.Adv.
Mr. Kumbkone, Adv.
Mr. S.V. Deshpande,Adv.

SLP 17423-25/01: Mr. VN Ganpule,Sr.Adv.
Mr. SV Deshpande, Adv.

For MCI: Mr. Harish N. Salve,SG.
Mr. Maninder Singh,Adv.
Ms. Prathiba M. Singh,Adv.
Ms. Kavita Wadia,Adv.

Mr. Harish N. Salve,SG.
Ms. Sunita Sharma, Adv. for
Mr. D.S. Mahra,Adv.

For Res.No. 11
in SLP 17182 Ms. Kamini Jaiswal, Adv.
Ms. Shomila Bakshi, Adv.
Ms. Aishwarya Rao, Adv.

For Respondent(s)
2 & 3 in CA 6167 Mr. G. Ganesh,Sr.Adv.
Mr. A.P. Kotle,Adv.
Mr. M.D. Samel,Adv.
Mr. Rajan Narain,Adv.
Mr. Sajan Narain,Adv.

For Respondent 4
in CA 6167 Mr. SM Jadhav,Adv.

For Intervenor Mr. Himinder Lal, Adv.

For Intervenor Mr. RS Lambat, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr. S. Ganesh, learned senior counsel started his arguments at 10.45 a.m. and had not concluded till 4.00 p.m. when the Court rose for the day. The matters remained part-heard.

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(Neelam Kawatra)
Court Master

(S. Krishnan)
Court Master